

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
HOTEL NETRA PALACE PRIVATE LIMITED OPERATING IN
[It is involved in Hotels; camping sites and other provision of short-stay accommodation
Restaurant facilities, particularly of Hotel Industry]**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Hotel Netra Palace Private Limited PAN: AABCH4494D CIN: U55101GJ2003PTC042092
2.	Address of the registered office	“Dharmadev House”, Shyamal Cross Road, Satellite, Ahmedabad, Gujarat - 380015
3.	URL of website	https://www.dharamdev.com/
4.	Details of place where majority of fixed assets are located	At Ahmedabad, Gujarat.
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available detail can be sought by email at cirp.hotelnetra@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in the Detailed Expression of Interest and can be obtained from IRP/RP through the following Email ID : cirp.hotelnetra@gmail.com
10.	Last date for receipt of expression of interest	23-07-24 (Tuesday)
11.	Date of issue of provisional list of prospective resolution applicants	02-08-24 (Friday)
12.	Last date for submission of objections to provisional list	07-08-24 (Wednesday)
13.	Date of issue of final list of prospective resolution applicants	17-08-24 (Saturday)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22-08-24 (Thursday)
15.	Last date for submission of resolution plans	21-09-24 (Saturday)
16.	Process email id to submit	cirp.hotelnetra@gmail.com

	Expression of Interest	
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A handwritten signature in blue ink, appearing to read "R. Lodha", with a long horizontal stroke extending to the right.

Rishabh Chand Lodha
Interim Resolution Professional
IBBI/IPA-001/IP-P01075/2017-18/11766
E-5, Shraman Basant Vihar, Gandhi
Nagar ,Bhilwara,Rajasthan ,311001
For Hotel Netra Palace Private Limited

Date : 08-07-2024

Place : Bhilwara

COMMODITIES

THE ECONOMIC TIMES COMMODITY INDEX

Commodity	Close	Commodity	Close	Commodity	Close	Commodity	Close	Commodity	Close	Commodity	Close	Commodity	Close	Commodity	Close	Commodity	Close	Commodity	Close		
Aluminium	30.00	Aluminium	30.00	Aluminium	30.00	Aluminium	30.00	Aluminium	30.00	Aluminium	30.00	Aluminium	30.00	Aluminium	30.00	Aluminium	30.00	Aluminium	30.00	Aluminium	30.00

COCHIN INTERNATIONAL AIRPORT LTD
Kochi Airport P.O., Emakulam - 683111

TENDER NOTICE
Items rate e-tenders are invited from reputed agencies for the work detailed as below at Cochin International Airport.

Name of Work: **Construction of Commercial Zone at CIAL Site: Civil & MEP works**

Estimate: **₹ 1240 Lakhs**

Period of Completion: **73 Months**

For more details visit our website: www.cial.aero

ROAD INFRASTRUCTURE DEVELOPMENT COMPANY OF RAJASTHAN LTD.
101-106, T-Block, ABC Corporation Plaza, Gopal Nagar, Amber Road, Jaipur - 302 013

INVITATION FOR EXPRESSION OF INTEREST
The Joint Venture Company of Road Infrastructure Development Company of Rajasthan Limited (RIDCOR) has incorporated in the year 2008 as a public limited company under the provisions of Companies Act, 1956, and is a 50:50 joint venture company between the Government of Rajasthan ("GoR") and Infrastructure Leasing & Financial Services Limited ("IL&FS"). RIDCOR currently operates 13 road corridors totalling to 1,440 Km in state of Rajasthan with 31 of its operations in road network.

SB Stressed Assets Management Branch
Cochin - 681037. Phone No: 0422-2245452

MEDICAL EQUIPMENTS FOR SALE
(Under SARFASAI Act)

Sparingly used Medical Equipments like MRI, CT SCAN, CATH LAB Equipments and other medical equipment manufactured by SIEMENS.

Year of Manufacture : 2017.

Contact: **N. Ulaganathan, AGM**
(Mob: 88979 63630 / 98406 51168)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR HOTEL NATRA PALACE PRIVATE LIMITED OPERATING IN IT is involved in Hotels, camping sites and other provision of short-stay accommodation Restaurant facilities, particularly of Hotel Industry

(Under sub-regulation (1) of regulation 35A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

No.	RELEVANT PARTICULARS	Hotel Natra Palace Private Limited
1.	Name of the corporate debtor along with PAN & CIN / LLP No.	Hotel Natra Palace Private Limited PAN: AASBC494D CIN: U55102GJ2003PT00292
2.	Address of the registered office	"Dharmadev House", Shyamal Road, Salted, Ahmedabad, Gujarat - 380015
3.	URL of website	https://www.dharmadev.com/
4.	Details of place where majority of fixed assets are located	At Ahmedabad, Gujarat.
5.	Installed capacity of main products/services	Not Available
6.	Quantity and value of main products/services sold in last financial year	Not Available
7.	Number of employees/workmen	Not Available
8.	Further details including list of available financial assets (with schedules) of two years.	Available details can be sought by email at: cpb.hotelnatrapalace@gmail.com
9.	Eligibility for resolution applicants	Eligibility criteria is mentioned in the Detailed Expression of Interest and can be obtained from IRFP through the following Email: cpb.hotelnatrapalace@gmail.com
10.	Last date for receipt of expression of interest	23-07-24 (Tuesday)
11.	Date of issue of provisional list of prospective resolution applicants	02-08-24 (Friday)
12.	Last date for submission of objections to provisional list	07-08-24 (Wednesday)
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15.	Last date for submission of resolution plans	21-09-24 (Saturday)
16.	Process email id to submit Expression of Interest	cpb.hotelnatrapalace@gmail.com

Bishabh Chand Lotha
Interim Resolution Professional
087994-4001/087994-2001/811766
E: bs@bsrpi.com, S: Shraman Bhasani Vihar,
Gandhi Nagar, Bhiwara, Rajasthan - 311001,
Date: 06.07.2024
Place: Bhiwara

Public E-auction Notice for Sale of Immovable Properties on 23.07.2024

Last Date of Submission of EMD and Bid Documents: 22.07.2024 up to 5.00 pm

Date & Time of Inspection: 20.07.2024 (Between 3:00 pm to 5:00 pm)

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(i) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s)/Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/possessive possession of which has been taken by the Authorized Officer of Bank/Secured Creditor, will be sold on "As is where is" and "Wherever there is" on the date as mentioned in the table herein below, for recovery of dues due to the Bank/Secured Creditor (s) account(s) and guarantor(s). The reserve price and the earnest money deposit (EMD) will be as mentioned in the table below after the respective properties.

SCHEDULE OF THE SECURED ASSETS

Lot No.	Name of Branch	Name of the Account	Description of the Immovable Properties	E) Date of Demand Notice u/s 13(i) of SARFASAI Act 2002	F) Outstanding Amount	G) Possession Date u/s 13(v) of SARFASAI Act 2002	H) Nature of Possession Symbolic/Physical/Constructive	I) Reserve Price (Rs. in Lakhs)	J) EMD (Rs. in Lakhs)	K) Bid increase Amount	L) Date and Time of E-Auction
01	M/s. Dipkesh Patel	At that piece and parcel of fresh and situated in village of Chandigarh Branch	All that piece and parcel of fresh and situated in village of Chandigarh Branch, bearing Survey No. 2/2022, 2/2023, 2/2024, 2/2025, 2/2026, 2/2027, 2/2028, 2/2029, 2/2030, 2/2031, 2/2032, 2/2033, 2/2034, 2/2035, 2/2036, 2/2037, 2/2038, 2/2039, 2/2040, 2/2041, 2/2042, 2/2043, 2/2044, 2/2045, 2/2046, 2/2047, 2/2048, 2/2049, 2/2050, 2/2051, 2/2052, 2/2053, 2/2054, 2/2055, 2/2056, 2/2057, 2/2058, 2/2059, 2/2060, 2/2061, 2/2062, 2/2063, 2/2064, 2/2065, 2/2066, 2/2067, 2/2068, 2/2069, 2/2070, 2/2071, 2/2072, 2/2073, 2/2074, 2/2075, 2/2076, 2/2077, 2/2078, 2/2079, 2/2080, 2/2081, 2/2082, 2/2083, 2/2084, 2/2085, 2/2086, 2/2087, 2/2088, 2/2089, 2/2090, 2/2091, 2/2092, 2/2093, 2/2094, 2/2095, 2/2096, 2/2097, 2/2098, 2/2099, 2/2100, 2/2101, 2/2102, 2/2103, 2/2104, 2/2105, 2/2106, 2/2107, 2/2108, 2/2109, 2/2110, 2/2111, 2/2112, 2/2113, 2/2114, 2/2115, 2/2116, 2/2117, 2/2118, 2/2119, 2/2120, 2/2121, 2/2122, 2/2123, 2/2124, 2/2125, 2/2126, 2/2127, 2/2128, 2/2129, 2/2130, 2/2131, 2/2132, 2/2133, 2/2134, 2/2135, 2/2136, 2/2137, 2/2138, 2/2139, 2/2140, 2/2141, 2/2142, 2/2143, 2/2144, 2/2145, 2/2146, 2/2147, 2/2148, 2/2149, 2/2150, 2/2151, 2/2152, 2/2153, 2/2154, 2/2155, 2/2156, 2/2157, 2/2158, 2/2159, 2/2160, 2/2161, 2/2162, 2/2163, 2/2164, 2/2165, 2/2166, 2/2167, 2/2168, 2/2169, 2/2170, 2/2171, 2/2172, 2/2173, 2/2174, 2/2175, 2/2176, 2/2177, 2/2178, 2/2179, 2/2180, 2/2181, 2/2182, 2/2183, 2/2184, 2/2185, 2/2186, 2/2187, 2/2188, 2/2189, 2/2190, 2/2191, 2/2192, 2/2193, 2/2194, 2/2195, 2/2196, 2/2197, 2/2198, 2/2199, 2/2200, 2/2201, 2/2202, 2/2203, 2/2204, 2/2205, 2/2206, 2/2207, 2/2208, 2/2209, 2/2210, 2/2211, 2/2212, 2/2213, 2/2214, 2/2215, 2/2216, 2/2217, 2/2218, 2/2219, 2/2220, 2/2221, 2/2222, 2/2223, 2/2224, 2/2225, 2/2226, 2/2227, 2/2228, 2/2229, 2/2230, 2/2231, 2/2232, 2/2233, 2/2234, 2/2235, 2/2236, 2/2237, 2/2238, 2/2239, 2/2240, 2/2241, 2/2242, 2/2243, 2/2244, 2/2245, 2/2246, 2/2247, 2/2248, 2/2249, 2/2250, 2/2251, 2/2252, 2/2253, 2/2254, 2/2255, 2/2256, 2/2257, 2/2258, 2/2259, 2/2260, 2/2261, 2/2262, 2/2263, 2/2264, 2/2265, 2/2266, 2/2267, 2/2268, 2/2269, 2/2270, 2/2271, 2/2272, 2/2273, 2/2274, 2/2275, 2/2276, 2/2277, 2/2278, 2/2279, 2/2280, 2/2281, 2/2282, 2/2283, 2/2284, 2/2285, 2/2286, 2/2287, 2/2288, 2/2289, 2/2290, 2/2291, 2/2292, 2/2293, 2/2294, 2/2295, 2/2296, 2/2297, 2/2298, 2/2299, 2/2300, 2/2301, 2/2302, 2/2303, 2/2304, 2/2305, 2/2306, 2/2307, 2/2308, 2/2309, 2/2310, 2/2311, 2/2312, 2/2313, 2/2314, 2/2315, 2/2316, 2/2317, 2/2318, 2/2319, 2/2320, 2/2321, 2/2322, 2/2323, 2/2324, 2/2325, 2/2326, 2/2327, 2/2328, 2/2329, 2/2330, 2/2331, 2/2332, 2/2333, 2/2334, 2/2335, 2/2336, 2/2337, 2/2338, 2/2339, 2/2340, 2/2341, 2/2342, 2/2343, 2/2344, 2/2345, 2/2346, 2/2347, 2/2348, 2/2349, 2/2350, 2/2351, 2/2352, 2/2353, 2/2354, 2/2355, 2/2356, 2/2357, 2/2358, 2/2359, 2/2360, 2/2361, 2/2362, 2/2363, 2/2364, 2/2365, 2/2366, 2/2367, 2/2368, 2/2369, 2/2370, 2/2371, 2/2372, 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2/2498, 2/2499, 2/2500, 2/2501, 2/2502, 2/2503, 2/2504, 2/2505, 2/2506, 2/2507, 2/2508, 2/2509, 2/2510, 2/2511, 2/2512, 2/2513, 2/2514, 2/2515, 2/2516, 2/2517, 2/2518, 2/2519, 2/2520, 2/2521, 2/2522, 2/2523, 2/2524, 2/2525, 2/2526, 2/2527, 2/2528, 2/2529, 2/2530, 2/2531, 2/2532, 2/2533, 2/2534, 2/2535, 2/2536, 2/2537, 2/2538, 2/2539, 2/2540, 2/2541, 2/2542, 2/2543, 2/2544, 2/2545, 2/2546, 2/2547, 2/2548, 2/2549, 2/2550, 2/2551, 2/2552, 2/2553, 2/2554, 2/2555, 2/2556, 2/2557, 2/2558, 2/2559, 2/2560, 2/2561, 2/2562, 2/2563, 2/2564, 2/2565, 2/2566, 2/2567, 2/2568, 2/2569, 2/2570, 2/2571, 2/2572, 2/2573, 2/2574, 2/2575, 2/2576, 2/2577, 2/2578, 2/2579, 2/2580, 2/2581, 2/2582, 2/2583, 2/2584, 2/2585, 2/2586, 2/2587, 2/2588, 2/2589, 2/2590, 2/2591, 2/2592, 2/2593, 2/2594, 2/2595, 2/2596, 2/2597, 2/2598, 2/2599, 2/2600, 2/2601, 2/2602, 2/2603, 2/2604, 2/2605, 2/2606, 2/2607, 2/2608, 2/2609, 2/2610, 2/2611, 2/2612, 2/2613, 2/2614, 2/2615, 2/2616, 2/2617, 2/2618, 2/2619, 2/2620, 2/2621, 2/2622, 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2/2998, 2/2999, 2/3000, 2/3001, 2/3002, 2/3003, 2/3004, 2/3005, 2/3006, 2/3007, 2/3008, 2/3009, 2/3010, 2/3011, 2/3012, 2/3013, 2/3014, 2/3015, 2/3016, 2/3017, 2/3018, 2/3019, 2/3020, 2/3021, 2/3022, 2/3023, 2/3024, 2/3025, 2/3026, 2/3027, 2/3028, 2/3029, 2/3030, 2/3031, 2/3032, 2/3033, 2/3034, 2/3035, 2/3036, 2/3037, 2/3038, 2/3039, 2/3040, 2/3041, 2/3042, 2/3043, 2/3044, 2/3045, 2/3046, 2/3047, 2/3048, 2/3049, 2/3050, 2/3051, 2/3052, 2/3053, 2/3054, 2/3055, 2/3056, 2/3057, 2/3058, 2/3059, 2/3060, 2/3061, 2/3062, 2/3063, 2/3064, 2/3065, 2/3066, 2/3067, 2/3068, 2/3069, 2/3070, 2/3071, 2/3072, 2/3073, 2/3074, 2/3075, 2/3076, 2/3077, 2/3078, 2/3079, 2/3080, 2/3081, 2/3082, 2/3083, 2/3084, 2/3085, 2/3086, 2/3087, 2/3088, 2/3089, 2/3090, 2/3091, 2/3092, 2/3093, 2/3094, 2/3095, 2/3096, 2/3097, 2/3098, 2/3099, 2/3100, 2/3101, 2/3102, 2/3103, 2/3104, 2/3105, 2/3106, 2/3107, 2/3108, 2/3109, 2/3110, 2/3111, 2/3112, 2/3113, 2/3114, 2/3115, 2/3116, 2/3117, 2/3118, 2/3119, 2/3120, 2/3121, 2/3122, 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ઈન્ટરવ્યૂ : દીપક ઠાકુર, સીઈઓ અને એમડી, મહિન્દ્રા સસ્ટેન

ગ્રીન હાઈડ્રોજનમાં રહેલી તકોના બહુવિધ પરિમાણોનું આંકલન

મહિન્દ્રા ગ્રૂપની ગ્રીન કંપની મહિન્દ્રા સસ્ટેન તેજસ્વરમાં વિન્ડ સોલાર પ્રોજેક્ટમાં રૂપિયા ૧,૨૦૦ કરોડના ચોકાણ સાથે હાઈબ્રિડ એનર્જી સેક્ટરમાં પ્રવેશ કર્યો છે. મહિન્દ્રા સસ્ટેનના સીઈઓ અને એમડી દીપક ઠાકુરે રાષ્ટ્રવેદ કામચંદને જણાવ્યું હતું કે, આ ચોકાણ કંપનીના આગામી પાંચ વર્ષના ૫૫ મેગાવોટ પુનઃપ્રાપ્તિ વિકસાવવાની યોજનાનો એક ભાગ છે.

ગ્રૂપમાં જ વસ્તુનો વપરાશ થવાની કેટલી સંભાવના રહેલી છે? અમારા પ્રથમ સોલાર વિન્ડ હાઈબ્રિડ પ્રોજેક્ટમાં આશરે ૫૦ ટકા જેટલી ક્ષમતાનો ઉપયોગ ગ્રૂપ કંપનીઓમાં થઈ ગયો છે અને ત્રાહિત પક્ષ દ્વારા બેલેન્સને ટેકઓફ કરવાનું વિચારી શકાય છે. મહિન્દ્રા ગ્રૂપ પહેલાની જ આરઈ ૧૦૦ હસ્તાક્ષરકર્તા છે અને પ્રમાણ, ગ્રૂપ કંપનીઓ ગ્રીન એનર્જીમાં ટ્રાન્ઝિશન કરવા માટે પ્રતિબદ્ધ છે. સસ્ટેન ગ્રૂપ વ્યવસાયો સાથે ભાગીદારી કરશે, તેમને આરઈ પરિવર્તન લક્ષ્યને પૂર્ણ કરવામાં સક્ષમ બનાવશે.

ગ્રીન હાઈડ્રોજન સ્પેસમાં તમારી યોજના શું છે? ગ્રીન હાઈડ્રોજનમાં અત્યારે તકનું મૂલ્યાંકન કરવામાં આવી રહ્યું છે. જોકે, આ પૂર્ણપ્રાયશ્ચિક રીત બજામાં છે, એ પણ સ્થાનિક રીત મૂલ્યાંકન થઈ રહ્યું છે. મહિન્દ્રા સસ્ટેનમાં અમે વિવિધ ઉદ્યોગ સેગમેન્ટમાં સ્થાનિક વહીવટ જેવા વિવિધ પરિમાણોની આકારણી કરી રહ્યા છીએ. ગ્રીન હાઈડ્રોજન ઈકોનોમિક્સ વિરૂદ્ધ પરંપરાગત રીતે ઉત્પાદિત હાઈડ્રોજન એમોનિયા અને અન્ય

પરિબળો જેમાં વીજળી અને ગ્રીન આદેશ વગેરેનો સમાવેશ થાય છે. ગ્રીન હાઈડ્રોજનને યુરોપિયન યુનિયન, દક્ષિણ કોરિયા, જાપાન જેવી વિકસિત દેશમાં સારી તકો રહેલી છે. આનાથી દેશની ગ્રીન હાઈડ્રોજન ઉત્પાદન ક્ષમતાના નિર્માણને પ્રારંભિક વેગ મળવાની અપેક્ષા છે. આ સંદર્ભમાં ઓસ્ટ્રેલિયા, અમેરિકા અને લેટિન અમેરિકાના અન્ય સ્પર્ધાત્મક હકમાં પુરવઠાની સ્પર્ધાત્મકતામાં ઊંચા ઉતરતું પણ નિર્ણાયક બનશે. ભારતીય કંપનીઓ અને દેશ માટે સંબંધવા યોગ્ય વૈશ્વિક બજારનો વ્યાજબી હિસ્સો મેળવવા માટે સુસંગત વ્યૂહરચનાઓ અપનાવવી પડશે.

મધ્યમ ગાળામાં કોક્સ ઉચ્ચ વંશાવલિ આરઈ પ્રોજેક્ટ્સનું નિર્માણ ચાલુ રાખવા અને ગ્રીન હાઈડ્રોજન વિકાસકર્તાઓને સ્પર્ધાત્મક રીતે ગ્રીન ઈલેક્ટ્રોનના પુરવઠાનું મૂલ્યાંકન કરવાનું રહેશે. અત્યારે પુનઃપ્રાપ્તિ ઊર્જા કેવી રીતે વિકસિત થઈ રહી છે? જ્યારે અમે આઈએનવીઆઈટીમાં ૧.૫ ગિગાવોટ સોલાર અસ્કયામતો ક્લિપ કરી છે, જેમાં સ્પોન્સર તરીકે સસ્ટેન અને ઓન્ટારિયો શિક્ષકોની પેન્શન યોજના છે, ત્યારે સસ્ટેને ગત નાણાંકીય વર્ષમાં ૧૮૦૦ મેગાવોટની સંચિત ક્ષમતાવાળા પાંચ સોલાર પ્રોજેક્ટ્સ માટે બિડ જીતી હતી અને તે પણ અમલમાં છે. એકંદરે અમે અમારી પાંચ વર્ષની યોજનાના ભાગરૂપે ૫.૪ ગિગાવોટ ઉમેરવાની યોજના બનાવીએ છીએ, જેમાં સોલાર,

પાવન સોલાર હાઈબ્રિડ, આરટીસી (રાઉન્ડ ધ ક્લોક), એફડીઆરઈ અને સ્ટોરેજ પ્રોજેક્ટ્સનો સમાવેશ થશે. મોટાભાગના તમારા હરીફોએ ૧૦ ગિગાવોટના સીમાચિન્હને પર કરી લીધું છે. શું તમે સાવચેતીપૂર્વક અને ધીમું વિસ્તરણ કરી રહ્યા છો? અમે દેશમાં સૌથી પ્રથમ આરઈ ખેલાડીઓમાંથી એક છીએ. સસ્ટેનએ પ્રાથમિક ઘરોણા ઈપીસી પૂરો પાડવાની શક્યતા કરી દીધી છે અને અડધા જેટલા દાયકામાં ૪૨૦૦ મેગાવોટ સોલાર પ્રોજેક્ટ બનાવ્યો છે. અમે ૨૦૧૬ની આસપાસ અમારી પોતાની આરઈ અસ્કયામતો

વિકસાવવાનું શરૂ કર્યું અને અમે ૨૦૨૧ સુધી કુલ ૧૬૦૦ મેગાવોટ ક્ષમતાના ૧૦ પ્રોજેક્ટ્સ બનાવ્યા છે. હવે અમે આગામી ૪થી ૫ વર્ષમાં લગભગ ૫ ગણો વધારો કરવાની યોજના બનાવીએ છીએ. જાન્યુઆરીમાં અમે ૧૫૦૦ મેગાવોટ સોલાર અસ્કયામતો આઈએનવીઆઈટીને વેચી હતી, જે પહેલાથી લિસ્ટેડ છે. સસ્ટેનના ઉચ્ચ વંશાવલિ મહિન્દ્રા પેરેન્ટેજને ઓટીપીપી સાથે વધુ પુરક બનાવવામાં આવ્યું છે, જે બોર્ડ પર આવી રહ્યું છે, જ્યારે બંને શેરધારકોની મૂડી પ્રતિબદ્ધતાઓ અમારી વૃદ્ધિ યોજનાઓની મજબૂતતાને સુનિશ્ચિત કરે છે.

કેનરા બેંક Canara Bank

રિઝર્વલ ઓફિસ, ગાંધીનગર, સમુદ્રિ કોમ્પ્લેક્સ, પાટનગર ભવન પાસે, સેક્ટર - ૧૬, ધ રોડ ૪.૫, ગાંધીનગર - ૩૨૦૧૬.

દેણદાર/નામીનાદાર/નિરવેદાર નો ડિમાન્ડ નોટિસ (સેકશન 13(2))

Ref: RO/NGR/NPA/MG AGR0/13-2/2024 તારીખ: ૦૧.૦૭.૨૦૨૪

અમે ૨૭.૦૫.૨૦૨૪ની અમારી આગામી નોટિસ પાછી ખેંચી છીએ અને નવી નોટિસ જારી કરી રહ્યા છીએ. માનનીય સાહેબ,

મેસર્સ શ્રી એમ વી એચો,

અધિકાર નં. ૭૨૬૩, ધાનેરા હાઇવે, યારદ બનાસકાંઠા, ગુજરાત ૩૮૫૫૫૫

૧. શ્રીમતી દેવીબેન મોલીબાઈ પટેલ, ગોપરાઈદાર

૨. જાદરા બનાસકાંઠા, યારદ ગુજરાત ૩૮૫૫૫૫

શ્રીમતી નિલમબેન મહેશભાઈ દક્ષર, માળીદાર

૨૨, ૨૨લાસ સોસાયટી, કે બી સુલ પાસે, રમણપુર, પાટણ, ગુજરાત ૩૮૫૪૩૦

માનનીય સાહેબ,

વિ: સિસ્કોરિટાઈઝેશન એન્ડ રિસ્કન્ટ્રકશન ઓફ ફાયનાન્સિયલ એક્સપ્રેસ એન્ડ એન્જોસિમેન્ટ ઓફ સિસ્કોરિટાઈઝેશન એન્ડ, ૨૦૨૨ ના સેકશન ૧૩(૨) હેઠળ ડિમાન્ડ નોટિસ લોન/કેડિટ સુધીમાં અમારી ડેનર બેંક, સિંધુપુર શાખા માંથી ખાતો વાળવાને લે છે.

લોન નંબર	લોનનો પ્રકાર/શ્રેણી	મૂલ્ય તારીખ	રકમ
૧૨૫૦૦૩૯૭૪૫૨૯	MSME OD	૨૨.૦૫.૨૦૨૩	૩.૪,૦૦,૦૦.૦૦

ઉપરોક્ત લોન/કેડિટ સુધીમાં નોંધે સુધીમાં વિગતવાર રીતે જણાવેલ અસ્કયામતોને નિરવે મૂકીને તમારા દ્વારા અમારી નક્કરકર્તા સંબંધિત યોગ્ય દસ્તાવેજોની કાંચકાઈ કરીને સિસ્કોરિટાઈઝેશન કરવામાં આવેલ. તમે આપેલ શરતો અને નિયમોનું પાલન કરવામાં નિષ્ફળ ગયા હોઈ બેંકે તમા. ૦૨.૧૧.૨૦૨૩ ના રોજ દેશનાં એનપીએ તરીકે જાહેર કરેલ છે. એથી અમે આપને સરકારી કાયદા સંકેશન ૧૩(૨) અનુસાર નોટિસ આપીએ છીએ કે આપે સંપૂર્ણ રકમ રૂપિયા ૩૮૫૫૫૫૩૪.૦૩ પૂરેપૂરી ભરવાઈ કરવા અને આજ સુધીનું વ્યાજ તથા અન્ય ખર્ચાઓની રકમ આ નોટિસની તારીખથી દિન ૬૦માં ભરવાઈ કરી જવી. એમાં સરકારી બેંક સરકારી કાયદા સંકેશન ૧૩(૨)નું મુજબ ક્રોડપૂર્ણ અથવા તમામ અધિકારીઓ ઉપરનો વ્યાજ કરશે.

ઉપરાંત, તમાને અમારી અગાઉથી મેંટરી લીધા વગર વાદીમાં દર્શાવેલ સિક્કાઈ અસ્કયામતમાંથી ક્રોડ પૂર્ણ મિલકતનો ક્રોડ પણ રીતે તમાની વ્યવહાર કરવાની મનાઈ કરવામાં આવે છે. આ અમને સરકારી કાયદાની મળેલ અન્ય અથવા અન્યકાયદામાંથી મળેલ ક્રોડ અન્ય અધિકારીઓ પૂર્વક મિલકત આપેલ છે. આ સિસ્કોરિટાઈઝેશન ઊંચકાવા માટે સમય આપેલ છે તે અંગે સરકારી કાયદા સંકેશન ૧૩ની સબસેક્શન (૮) હેઠળની જોગવાઈ તરફ તમાનું ધ્યાન દોરીએ છીએ.

તમને સંબંધિત પોસ્ટ એન.બી.બી. આ ડિમાન્ડ નોટિસ તમાને શાખામાં ઉપલબ્ધ તમારા છેલ્લા કરનામે પોસ્ટથી મોકલેલ છે.

લોન નંબર	લોનનો પ્રકાર/શ્રેણી	મૂલ્ય તારીખ	રકમ
૧૨૫૦૦૩૯૭૪૫૨૯	MSME OD	૨૨.૦૫.૨૦૨૩	૩.૪,૦૦,૦૦.૦૦

ઉપરોક્ત લોન/કેડિટ સુધીમાં નોંધે સુધીમાં વિગતવાર રીતે જણાવેલ અસ્કયામતોને નિરવે મૂકીને તમારા દ્વારા અમારી નક્કરકર્તા સંબંધિત યોગ્ય દસ્તાવેજોની કાંચકાઈ કરીને સિસ્કોરિટાઈઝેશન કરવામાં આવેલ. તમે આપેલ શરતો અને નિયમોનું પાલન કરવામાં નિષ્ફળ ગયા હોઈ બેંકે તમા. ૦૨.૧૧.૨૦૨૩ ના રોજ દેશનાં એનપીએ તરીકે જાહેર કરેલ છે. એથી અમે આપને સરકારી કાયદા સંકેશન ૧૩(૨) અનુસાર નોટિસ આપીએ છીએ કે આપે સંપૂર્ણ રકમ રૂપિયા ૩૮૫૫૫૫૩૪.૦૩ પૂરેપૂરી ભરવાઈ કરવા અને આજ સુધીનું વ્યાજ તથા અન્ય ખર્ચાઓની રકમ આ નોટિસની તારીખથી દિન ૬૦માં ભરવાઈ કરી જવી. એમાં સરકારી બેંક સરકારી કાયદા સંકેશન ૧૩(૨)નું મુજબ ક્રોડપૂર્ણ અથવા તમામ અધિકારીઓ ઉપરનો વ્યાજ કરશે.

ઉપરાંત, તમાને અમારી અગાઉથી મેંટરી લીધા વગર વાદીમાં દર્શાવેલ સિક્કાઈ અસ્કયામતમાંથી ક્રોડ પૂર્ણ મિલકતનો ક્રોડ પણ રીતે તમાની વ્યવહાર કરવાની મનાઈ કરવામાં આવે છે. આ અમને સરકારી કાયદાની મળેલ અન્ય અથવા અન્યકાયદામાંથી મળેલ ક્રોડ અન્ય અધિકારીઓ પૂર્વક મિલકત આપેલ છે. આ સિસ્કોરિટાઈઝેશન ઊંચકાવા માટે સમય આપેલ છે તે અંગે સરકારી કાયદા સંકેશન ૧૩ની સબસેક્શન (૮) હેઠળની જોગવાઈ તરફ તમાનું ધ્યાન દોરીએ છીએ.

તમને સંબંધિત પોસ્ટ એન.બી.બી. આ ડિમાન્ડ નોટિસ તમાને શાખામાં ઉપલબ્ધ તમારા છેલ્લા કરનામે પોસ્ટથી મોકલેલ છે.

નં.	વિગતો	સહિત ધારકનું નામ
૧.	રેવન્યુ સર્વે નં. ૫૫ ભાગ-એ (પ્લોટ નં ૧ થી ૧૩ ૧૪૨૦ ચો.મી.) અને ભાગ ૨ (પ્લોટ નં. ૧ થી ૧૫ ૧૧૧૬ ચો.મી.) રોલેટ હોલ્ડર ૧૨૪૬ ચો.મી., ગામ રોજાંઈ, ના. રાધાનપુર, જીલ્લો પાટણ, રાજ્ય - ગુજરાતમાં આવેલ તમામ હદ અને હિસ્સા સાથેની એન એ કોમર્શિયલ હેતુની જમીન. ચતુર્થીમા : પૂર્વ : રેવન્યુ સર્વે નં. ૬૩, પશ્ચિમ : રાધાનપુર થી ભાવર નેશનલ હાઇવે, ઉત્તર : રેવન્યુ સર્વે નં. ૫૧, દક્ષિણ : રેવન્યુ સર્વે નં. ૫૬. CERSAI ID- 400071780119	શ્રી દક્ષર નિલમબેન મહેશભાઈ

તારીખ: ૦૭.૦૭.૨૦૨૪ સહી/- અધિકૃત અધિકારી, ડેનર બેંક

સ્થાન: માટણ

ફોર્મ ૩

એક્સપ્રેસ ઓફ ઇન્ટરેસ્ટ માટે આમંત્રણ

હોલ્ડર નેટ પેલેસ પ્રાઇવેટ લીમિટેડ

(તે હોલ્ડરો, ફોર્મોલ સાઈટ અને ગોર્ડ-સ્ટે એકોમોડેશન રેગ્યુલેશન સવલતોની અન્ય જોગવાઈઓ, પાસાં હરીને હોલ્ડર હિદોગમાં કાર્યરત)

(ઇન્ડોલ્ટની સહી અને બેન્કરોસી (હોલ્ડર પાર્ટનર સહી અને ઇન્ડોલ્ટની રીગ્યુલેશન પ્રક્રિયા) નિયમનું, ૨૦૧૬) ના નિયમન ૩૬એ (૧) હેઠળ

સહાયક વિગતો	સહાયક વિગતો
૧. મેસર્સ રેવન્યુ સર્વે નં. ૫૫ ભાગ-એ (પ્લોટ નં ૧ થી ૧૩ ૧૪૨૦ ચો.મી.) અને ભાગ ૨ (પ્લોટ નં. ૧ થી ૧૫ ૧૧૧૬ ચો.મી.) રોલેટ હોલ્ડર ૧૨૪૬ ચો.મી., ગામ રોજાંઈ, ના. રાધાનપુર, જીલ્લો પાટણ, રાજ્ય - ગુજરાતમાં આવેલ તમામ હદ અને હિસ્સા સાથેની એન એ કોમર્શિયલ હેતુની જમીન. ચતુર્થીમા : પૂર્વ : રેવન્યુ સર્વે નં. ૬૩, પશ્ચિમ : રાધાનપુર થી ભાવર નેશનલ હાઇવે, ઉત્તર : રેવન્યુ સર્વે નં. ૫૧, દક્ષિણ : રેવન્યુ સર્વે નં. ૫૬. CERSAI ID- 400071780119	હોલ્ડર નેટ પેલેસ પ્રાઇવેટ લીમિટેડ PAN : AABC44484D CIN: U65101GJ2003PTC042092 પુલકાંચ, સુભાષ રોડ સી, સેલોરા, અમદાવાદ, ગુજરાત-૩૮૦૦૧૫ https://www.dharamdev.com/
૨. રજીસ્ટર ઓફિસનું સંસ્કરણ	પુલકાંચ, સુભાષ રોડ સી, સેલોરા, અમદાવાદ, ગુજરાત-૩૮૦૦૧૫
૩. રેવન્યુ સર્વે નં. ૫૫ ભાગ-એ (પ્લોટ નં ૧ થી ૧૩ ૧૪૨૦ ચો.મી.) અને ભાગ ૨ (પ્લોટ નં. ૧ થી ૧૫ ૧૧૧૬ ચો.મી.) રોલેટ હોલ્ડર ૧૨૪૬ ચો.મી., ગામ રોજાંઈ, ના. રાધાનપુર, જીલ્લો પાટણ, રાજ્ય - ગુજરાતમાં આવેલ તમામ હદ અને હિસ્સા સાથેની એન એ કોમર્શિયલ હેતુની જમીન. ચતુર્થીમા : પૂર્વ : રેવન્યુ સર્વે નં. ૬૩, પશ્ચિમ : રાધાનપુર થી ભાવર નેશનલ હાઇવે, ઉત્તર : રેવન્યુ સર્વે નં. ૫૧, દક્ષિણ : રેવન્યુ સર્વે નં. ૫૬. CERSAI ID- 400071780119	પુલકાંચ, સુભાષ રોડ સી, સેલોરા, અમદાવાદ, ગુજરાત-૩૮૦૦૧૫
૪. રેવન્યુ સર્વે નં. ૫૫ ભાગ-એ (પ્લોટ નં ૧ થી ૧૩ ૧૪૨૦ ચો.મી.) અને ભાગ ૨ (પ્લોટ નં. ૧ થી ૧૫ ૧૧૧૬ ચો.મી.) રોલેટ હોલ્ડર ૧૨૪૬ ચો.મી., ગામ રોજાંઈ, ના. રાધાનપુર, જીલ્લો પાટણ, રાજ્ય - ગુજરાતમાં આવેલ તમામ હદ અને હિસ્સા સાથેની એન એ કોમર્શિયલ હેતુની જમીન. ચતુર્થીમા : પૂર્વ : રેવન્યુ સર્વે નં. ૬૩, પશ્ચિમ : રાધાનપુર થી ભાવર નેશનલ હાઇવે, ઉત્તર : રેવન્યુ સર્વે નં. ૫૧, દક્ષિણ : રેવન્યુ સર્વે નં. ૫૬. CERSAI ID- 400071780119	પુલકાંચ, સુભાષ રોડ સી, સેલોરા, અમદાવાદ, ગુજરાત-૩૮૦૦૧૫
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૧૧. ભાવી રીએલ્ટીવિટી અરજીદારોની કામચલાઉ યાદી જારી કરવાની તારીખ	૦૨.૦૮.૨૪ (સુક્રવાર)
૧૨. કામચલાઉ યાદીમાં સમાવેલો જમા કરવાની ઈથી તારીખ	૦૨.૦૮.૨૪ (સુક્રવાર)
૧૩. ભાવી રીએલ્ટીવિટી અરજીદારોની યાદી જારી કરવાની તારીખ	૧૩.૦૮.૨૪ (શનિવાર)
૧૪. માસિકી મેમોરેન્ડમ, મુશ્કેલી મેટ્રીક્સ અને ભાવી રીએલ્ટીવિટી અરજીદારોની રીએલ્ટીવિટી યાદી માટે અરજી જારી કરવાની તારીખ	૨૨.૦૮.૨૪ (સુક્રવાર)
૧૫. રીએલ્ટીવિટી યાદી જમા કરવાની ઈથી તારીખ	૨૧.૦૮.૨૪ (શનિવાર)
૧૬. ઈ-નોનર ઈ-વોટ કરવા માટે પ્રોસેસ ઇમેઇલ આઈડી :	cirp.hotnetra@gmail.com

સહી/- સુબ્રમણ્યમ સંદ લોહા

હોલ્ડર નેટ પેલેસ પ્રાઇવેટ લીમિટેડના ઇ-મોડેલ રીએલ્ટીવિટી પ્રોસેસિંગ ઓફિસર, સહી : IBB/PA-001/FP-P-01075/2017-18/11766

સરનામું: ઇ-૫, ક્રામપ બસ્ટ વિલર, ગાંધીનગર, ભીલવતા, સર્વજન-૩૧૧૦૦૧

તારીખ: ૦૮.૦૭.૨૦૨૪

સ્થાન: ભીલવતા

Bandhan Bank

રીજલ ઓફિસ: નેતાજી માર્ગ, મીઠાખળી છ રસ્તા પાસે, એલિસબ્રિજ, અમદાવાદ-૩૮૦ ૦૦૬. ફોન: ૨૬૪૨૧૬૭૧-૭૫

બાકીદારો માટે માંગણાની નોટિસ

નીચે જણાવેલ ખાતું એવ.પી.એ. માં પરિવર્તિત થયેલ છે અને બંધન બેંક દ્વારા સિસ્કોરિટાઈઝેશન એન્ડ રિસ્કન્ટ્રકશન ઓફ ફાયનાન્સિયલ એક્સપ્રેસ એન્ડ એન્જોસિમેન્ટ ઓફ સિસ્કોરિટાઈઝેશન એન્ડ (ધ એક્સ), ૨૦૨૨ ની કલમ ૧૩ (૨) હેઠળ નીચે જણાવેલ કર્જદારોને ડિમાન્ડ નોટિસ જારી કરવામાં આવેલ છે જે પરત કરી છે. આથી આપ તમામને અને જાહેર જનતાને મોટા પ્રમાણમાં આ પ્રકારના કાર્ડ નોટિસ જારી કરવામાં આવે છે.

લોન લેનારનું નામ, અને લોન ખાતા નં.	મોર્ગેજ કરેલ મિલકતનું વર્ણન (સિસ્કોઈ એસેટ)	ડિમાન્ડ નોટિસ ની તારીખ/ NPA તારીખ	ડિમાન્ડ નોટિસની તારીખ બાકી રહેતી રકમ (રૂ.માં)	નોટિસ લગાવ્યાની તારીખ
શ્રી નિમેષકુમાર દિનેશભાઈ દરજી	તમામ ચલ અને અચલ સંપત્તિ આશરે ૬૧૩.૩૨ ચો.ફુટ સર્વે નં.૨૫૨/૩૩૦ પેટી, સીએસ નં.૪૦૬૧, શીટ નં.૧૦૮, કાંઈજલ પ્લોટ નં.૧, ટેલામોટ નં.૧, હેલિવોડ ડો.ઓ.પ.સોસાયટી, રૂથવીર ચોકડા પાસે, રેલવે પૂર્વ, કલોલ, જિલ્લો:ગાંધીનગર, ગુજરાત-૩૮૨૭૨૧ સ્થિત છે અને જે આપરિત છે: ઉત્તર: ગોર રાજુભાઈ ઘર, પૂર્વ: સોસાયટી રોડ, પશ્ચિમ: સોસાયટીની દીવાલ પછી ભાસ્કરેય સોસાયટી, દક્ષિણ: હેલિવોડ સોસાયટી કાર્યાલય	૨૦.૦૫.૨૦૨૪/ ૦૫.૦૫.૨૦૨૪	૩.૧૫,૪૬,૧૦.૫૦.૬૮	૨૪.૦૬.૨૦૨૪
શ્રી ડાહ્યા રાજીવસિંહ બાલુસિંહ	તમામ ચલ અને અચલ સંપત્તિ આશરે ૫૩૨.૫૧ ચો.ફુટ, બ્લોક નં.૨૫૮/૩ પી, સીએસ નં.૪૨૬૪, ટીપીએસ નં.૩, કાંઈજલ પ્લોટ નં.૧૪૫, ૧૭૧ પી, રો હાઉસ નં.૨, ઓમકાર રો હાઉસ, રેલવે પૂર્વ, સીએસ નં.૪૨૬૪/૨, કલોલ, જિલ્લો:ગાંધીનગર, ગુજરાત-૩૮૨૭૨૧ સ્થિત છે અને જે આપરિત છે: ઉત્તર: રતિશ સો			

MAS RURAL HOUSING & MORTGAGE FINANCE LIMITED
 Narayan Chambers, 2nd Floor, Bih. Patang Hill, Ashram Road, Ahmedabad-380009. Contact: 079-41196500/7733

POSSESSION NOTICE
 (FOR IMMOVABLE PROPERTY) Rule 8(1) of Security Interest (Enforcement Rules 2002)

Whereas the undersigned being the authorized officer of the MAS Rural Housing & Mortgage Finance Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 02.08.2023 calling upon the Borrower/Co-borrower/Guarantor to repay the amount mentioned in the notice being within Sixty Days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-borrower/Guarantor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said [Act] read with Rule 8 of the Security Interest (Enforcement) Rules 2002, on this **5th Day of July of the year 2024**.

The Borrower/Co-borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the Property will be subject to the charge of the **MAS Rural Housing & Mortgage Finance Ltd.** as on 02.08.2023 and interest thereon.

The Borrower/Co-borrower/Guarantor attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Borrower & Co-Borrower, Guarantor Name	Description of The Immovable Property	Loan A/C No Date of Possession	Date & Amount of Demand Notice
1	JITENDRASINH PRATAPSINH JETAVAT (APPLICANT) DIGNAKUNVARBA JITENDRASINH JETAVAT (CO-APPLICANT) JAYRAJ JITENDRASINH JETAVAT (CO-APPLICANT) RANAJITSINH AMARSINH RATHOD (GUARANTOR)	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING DAMAVAS GROUP GRAM PANCHAYAT PROPERTY NO.34, ADMEASURING 144.05 SQ. MTRS. & CONSTRUCTION THEREON SITUATED ON GAMTAL LAND, AT SILVAD, PO. LAXMIPURA, TA. KHEDBRAHMA, IN THE REGISTRATION DISTRICT AND SUB DISTRICT OF SABARKANTHA, GUJARAT.	Loan Account No : 5258 05-07-2024	Rs. 9,77,314.00 in Words Nine Lakh Seventy Seven Thousand Three Hundred Fourteen Rupees Only as on Date 31.07.2023

Date : 08-07-2024
 Place : Sabarkantha

Authorized Officer, Mr. Bharat J. Bhatt (M.) 9714199018
 For, MAS Rural Housing & Mortgage Finance Ltd.

Encore Asset Reconstruction Company Private Limited (Encore Arc)
 Encore ARC Corporate Office Address: 5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM - 122 002, HARYANA

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (Rules).

Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged/charged to the India Infoline Finance Limited (IFL) Bank to secure the outstanding dues in the loan account since assigned to Encore Asset Reconstruction Company Private Limited, acting in its capacity as the trustee of EARC -EOT- 001 -Trust ("Secured Creditor"), which is under Physical Possession of the Authorised Officer of the Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis on 25.07.2024 for recovery of Rs. 1,41,20,331/- (Rupees One Crore Forty One Laks Twenty Thousand Three Hundred Thirty One Only) as on 30.04.2024 and further interest at contractual rate till recovery and other costs, charges etc. after adjustment of recovery/realization, if any, due to the Secured creditor from borrower Mr. Shaileshbhai Chovaiya (Borrower) and (1) Mr. Vina Shaileshbhai Chovaiya (2) Mr. Savdas Chovaiya (Deceased) through its legal heirs (Hereinafter collectively referred as Co-Borrower).

The description of the property, Reserve Price (RP) for the secured asset & the Earnest Money Deposit (EMD) is as under:

Description of the Immovable Secured Asset	RP (In Rs.)	EMD (In Rs.)
Constructed Residential House No. 3 situated on the land adm. Sq. Mts. 75-48 of Sub-Plot No. 33/B+2+3 paikae of Plot No. 33/B of Revenue Survey No. 78 paikae of village Raiya, District Rajkot. The property is bounded as under: North: Road, South: Plot No. 33/A, East: House No. 2, West: Plot No. 33/B-4	Rs. 94,00,000/-	Rs. 9,40,000/-

In case the e-auction date is declared public holiday then the date will be automatically extended to very next working day.

For detailed terms & conditions please refer to the link provided in the secured creditor's website i.e., <http://www.encorearc.com/>

For any clarification/information, interested parties may contact the Authorised Officer of the Secured Creditor on mobile no. 9930171113 / 9712668557 or email at dhamendra.maurya@encorearc.com

Date: 05.07.2024
 Place: Pune

Sd/- Authorized Officer
 Encore Asset Reconstruction Company Pvt. Ltd.

Canara Bank
 Regional Office - Gandhinagar
 Samruddhi Complex, Nr Patnagar Bhavan, Sector 16, G.H Road 4.5, Gandhinagar

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/ GUARANTOR/MORTGAGOR

Ref: RO/GNR/NPA/MB AGRO/13-2/2024 Date: 01.07.2024

We are withdrawing our earlier notice dated 27.05.2024 and issuing a fresh notice.

To: M/S Shree M B Agro, Anukram no 7263, Dhanera Highway, Tharad Banaskantha, Gujarat 385565

1. Smt Keshiben Motibhai Patel, Proprietor, Jadara, Banaskantha, Tharad Gujarat 385565
 2. Smt. Nilamben Maheshbhai Thakkar, Guarantor, 22 Jalaram Society, K B school phase Radhanpur, Patan, Gujarat 385340

Dear Sir,
 Sub: DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

You have availed the following loans/credit facilities from our Canara Bank, Siddhpur Branch from time to time:

LOAN NO	NATURE OF LOAN/LIMIT	DATE OF SANCTION	AMOUNT
125003974529	MSME OD	22.05.2023	Rs 4,00,00,000

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you have failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on 02.11.2023. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability to Rs. 38715134.03 with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

SCHEDULE

Details of Immovable Assets

SL	Description	Name of the title holder
1.	All the part and parcel of the NA Land commercial purpose Revenue Survey No 55 Part A (Plot No 1 to 13 1480 Sq Mt) & Part B (Plot No 1 to 95 11166 Sq Mt) Total admeasuring 12646 Sq Mt situated in Sim of village Sherganj, Ta Radhanpur, Dist Patan, state Gujarat, Bounded as under -East- Revenue Survey No 63, West- Radhanpur to Bhabhar National Highway, North- Revenue Survey No 51, South- Revenue Survey No 56. CERSAI ID-400071780119	Mr. Thakkar Nilamben Maheshbhai

Date: 07.07.2024
 Place: Patan

Sd/- Authorized Officer
 Canara Bank

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR HOTEL NETRA PALACE PRIVATE LIMITED OPERATING IN
 (It is involved in Hotels; camping sites and other provision of short-stay accommodation Restaurant facilities, particularly of Hotel Industry)

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Hotel Netra Palace Private Limited PAN: AABCH4494D CIN: U55101GJ2003PTC042092
2. Address of the registered office	"Dharmadev House", Shyamal Cross Road, Satellite, Ahmedabad, Gujarat - 380015
3. URL of website	https://www.dharamdev.com/
4. Details of place where majority of fixed assets are located	At Ahmedabad, Gujarat.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity & value of main products/ services sold in last financial year	Not Available
7. Number of employees/ workmen	Not Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Available detail can be sought by email at cirp.hotelnetra@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Eligibility criteria is mentioned in the Detailed Expression of Interest and can be obtained from IRP/PRP through the following Email ID : cirp.hotelnetra@gmail.com
10. Last date for receipt of expression of interest	23-07-24 (Tuesday)
11. Date of issue of provisional list of prospective resolution applicants	02-08-24 (Friday)
12. Last date for submission of objections to provisional list	07-08-24 (Wednesday)
13. Date of issue of final list of prospective resolution applicants	17-08-24 (Saturday)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	22-08-24 (Thursday)
15. Last date for submission of resolution plans	21-09-24 (Saturday)
16. Process email id to submit EOI	cirp.hotelnetra@gmail.com

Date: 08.07.2024
 Place: Bhlwara

Rishabh Chand Lodha
 Interim Resolution Professional for Hotel Netra Palace Private Limited
 Regn. No.: IBB/INPA-001/IRP-P01075/2017-18/11766
 Address: E-5, Shraman Basant Vihar, Gandhi Nagar, Bhlwara, Rajasthan-311001

TATA CAPITAL HOUSING FINANCE LTD.
 Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
 Branch Address : TATA CAPITAL HOUSING FINANCE LIMITED, 4th Floor, Capital One Building, between HDFC House & HDFC Bank, Near Mithakhali 6 Road, Navrangpura, Ahmedabad, Gujarat - 380009

NOTICE FOR SALE OF IMMOVABLE PROPERTY
 (Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to TATA Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 25-07-2024 on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis, for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset/ property shall be sold by E- Auction at 2.00 P.M. on the said 25-07-2024. The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before 24-07-2024 till 5.00 PM at Branch address "TATA CAPITAL HOUSING FINANCE LIMITED, 4th Floor, Capital One Building, Between HDFC House & HDFC Bank, Near Mithakhali 6 Road, Navrangpura, Ahmedabad, Gujarat -380009". The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below:

Sr. No	Loan A/c. No and Branch	Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Possession Types
1.	TCHHF02 68000100 004461 & TCHIN02 68000100 006637	RAJESH HARSHAD BHAI ZINZUWADIA DARAMARAJ JEWELLERS HARSHAD KASTURCHAND ZINZUWADIA RAKSHABEN RAJESH ZINZUWADIA	Rs. 61186226/- (Rupees Six Crore Eleven Lakh Eighty Six Thousand Two Hundred Twenty Six Only) is due and payable by you under loan account No. TCHHF0268000100004461 and an amount of Rs. 335503/- (Rupees Three Lakh Thirty Five Thousand Five Hundred Three Only) is due and payable by you under loan account No. TCHIN0269000100006637 totalling to Rs. 61521729/- (Rupees Six Crore Rajesh Lakh Twenty One Thousand Seven Hundred Twenty Nine Only)	Property 1 - Rs. 1,40,00,000/- (Rupees One Crore Forty Lakh Only) And Property 2 - Rs. 1,30,00,000/- (Rupees One Crore Thirty Lakh Only)	Rs. 14,00,000/- (Rupees Fourteen Lakh Only) And Rs. 13,00,000/- (Rupees Thirteen Lakh Only)	Physical
Description of the Immovable Property: Property 1 - Schedule - A All that premises being First Floor consisting of 6 (Six) Units bearing No.1 to 6, admeasuring 4352 Sq. Feet i.e. 404.73 Sq. Mts. (Super Built-Up Area of structure) having carpet area admeasuring 2823 Sq. Feet i.e. 262.24 Sq. Mts. (Undivided Proportionate share in land 98.32 Sq.Mts.), commercial building known as "Siddhi Vinayak Arcade Block B" standing on Permanent Leasehold Commercial purpose Non Agricultural Land Bearing (1) Survey No. 379+380+381 Sub Plot No.124 admeasuring about 474 Sq. Mts. and (2) Final Plot No. 315 paiki admeasuring about 371 Sq. Mts. of Town Planning Scheme No. 26 total admeasuring about 845 Sq. Mts. situate, lying and being at, Mouje Vasna, Taluka Sabarmati in the Registration District of Ahmedabad and Sub District of Ahmedabad-4 (Paldi) more particularly described in the Plan attached herewith and same is bounded as follows. Bounded By:- On or towards East: Siddhi Vinayak Arcade Block A, On or towards West: 12.00M wide TPS Road, On or towards North: 30.48M wide TPS road, On or towards South: ADJ F.P.No. 381/3 of TPS 26.						
Property 2 - Schedule - B All that premises being Second Floor consisting of 6 (Six) Units bearing No.1 to 6, admeasuring 4352 Sq. Feet i.e. 404.73 Sq. Mts. (Super Built-Up Area of structure) having carpet area admeasuring 2823 Sq. Feet i.e. 262.24 Sq. Mts. (Undivided Proportionate share in land 98.32 Sq.Mts.), commercial building known as "Siddhi Vinayak Arcade Block B" standing on Permanent Leasehold Commercial purpose Non Agricultural Land Bearing (1) Survey No. 379+380+381 Sub Plot No.124 admeasuring about 474 Sq. Mts. and (2) Final Plot No. 315 paiki admeasuring about 371 Sq. Mts. of Town Planning Scheme No. 26 total admeasuring about 845 Sq. Mts. situate, lying and being at, Mouje Vasna, Taluka Sabarmati in the Registration District of Ahmedabad and Sub District of Ahmedabad-4 (Paldi) more particularly described in the Plan attached herewith and same is bounded as follows. Bounded by:- On or towards East: Siddhi Vinayak Arcade Block A, On or towards West: 12.00M wide TPS Road, On or towards North: 30.48M wide TPS road, On or towards South: ADJ F.P.No. 381/3 of TPS 26.						
Note :- Builder dues are approx. of Rs. 38,21,056 only. Which will have to be paid by Bidder to the Builder.						
2.	9925381	MR. KHUSAL BHAVANLAL KHODIYAR MRS. KAVITA KHUSAL KHODIYAR	Rs. 6,11,411/- (Rupees Six Lakh Eleven Thousand Four Hundred Eleven Only)	Rs. 4,90,000/- (Rupees Four Lakh Ninety Thousand Only)	Rs. 49,000/- (Rupees Forty Nine Thousand Only)	Physical
Description of the Immovable Property: All the piece & parcel of the said immovable property is a residential land bearing sub plot no. 29/B Admeasuring 83.648 Sq. Mt. i.e. 100.04 Sq. Yd. South Side half part of Plot no. 29 admeasuring area 41.824 Sq. Mt. i.e. 50.2 Sq. Yd. Located at Revenue Survey No. - 2603/Total Admeasuring 20639.00 Sq. Mt. of Moje Village Varsamed, Ta. Anjar District of Kachchh, Gujarat. Bounded - East - Plot no. 60, West - 6.10 Mt. Internal Road, North - Plot no. 29A, South - Plot no. 28						
3.	1031381E	Mr. RAMESH MAKWANA. Mrs. BHAGWATI MAKWANA	Rs. 4,28,352/- (Rupees Four Lakh Twenty Eight Thousand Three Hundred Fifty Two Only)	Rs. 5,90,000/- (Rupees Five Lakh Ninety Thousand Only)	Rs. 59,000/- (Rupees Fifty Nine Thousand Only)	Physical
Description of the Immovable Property: All the piece & parcel of Immovable property bearing Sub Plot No. 6-A (Northern part) admeasuring 45.50 Sq. Mtrs. of Main Plot No. 6 admeasuring 91.0 Sq. Mtrs. of undivided share proportionate share in the land and all internal and external rights thereto of the premises/campus known as "Gayatri Homes Residency", constructed on non-agricultural lumped land, bearing Revenue Survey No. 254/1/Paika 1, land hector 1-29-50 Sq. Mtrs that acre 3-08, Situated at Moje: Varsamed, Ta. Anjar, Dist. Kachch, in the Sub Registration District of Anjar and District of Kachch Gujarat. Bounded - East - By 7.50 Mtr. Wide Road, West - Common Plot A, North - Sub Plot No. 5/B, South - Sub Plot No. 6/B.						
4.	9900897	MR. MUNABHAI ISMAILBHAI MANIYAR. Mrs. ANISHABEN MUNABHAI MANIYAR	Rs. 10,78,869/- (Rupees Ten Lakh Seventy Eight Thousand Eight Hundred Sixty Nine Only)	Rs. 4,00,000/- (Rupees Four Lakh Only)	Rs. 40,000/- (Rupees Forty Thousand Only)	Physical
Description of the Immovable Property: All the rights, piece & parcel of Immovable property bearing Flat no 303 on 3rd floor Super build up area admeasuring 62.71 Sq. Mtrs., i.e. 75.00 Sq. Yard, undivided share proportionate share in the underneath land of the building and all internal and external rights thereto of the premises/campus known as "T. K. AAHIL HEIGHT", constructed on non-agriculture land for residential use bearing City Survey No. 1367, 1368, Shit No. 21, Chalta No 83, 75, Nagarpalika Akarni No 1029, 1032, Situate at Moje Village: PETHAPUR, Taluka: GANDHINAGAR, Sub District: District: GANDHINAGAR of Gujarat. Bounded - East - Compound, West - Flat No. 304, North - Flat No. 302, South - Society internal road.						
5.	9087110	Mr. MAHENDRA PURI R.GOSWAMI. Mrs. NUTANBEN M. GOSWAMI	Rs. 7,55,181/- (Rupees Seven Lakh Fifty Five Thousand One Hundred Eighty One Only)	Rs. 6,40,000/- (Rupees Six Lakh Forty Thousand Only)	Rs. 64,000/- (Rupees Sixty Four Thousand Only)	Physical
Description of the Immovable Property: All that piece and parcel of the Immovable property being Flat No. 403, on the 4th Deep Ridhhi Apartment, Anad admeasuring about 540 Sq.fts, situated on the land bearing Survey No.584/1, T.P.7, F.P.102, in the village moje: Anand Registration District Sub District Anand. Bounded - East - East by Sub Plot No.1, West - Flat No. 404 on 4th Floor, North - Flat No. 402 on 4th Floor, South - By F.P.No.101 after leaving this property, Upper: Flat No. 503, Lower: Flat 303 of 3rd Floor.						
6.	10272224	Mr. KANJI AGAL. Mrs. BHARTIBEN AGAL	Rs. 4,10,008/- (Rupees Four Lakh Ten Thousand Eight Only)	Rs. 3,95,000/- (Rupees Three Lakh Ninety Five Thousand Only)	Rs. 39,500/- (Rupees Thirty Nine Thousand Five Hundred Only)	Physical
Description of the Immovable Property: All that piece and parcel of the Open Plot For Unit No.7 on N.A. Plot No. 324 To 331, Admeasuring Area of 43.55 Sq. Mts. Under Revenue Survey No. 729, Situated at Village : Varsamed, Taluka : Anjar, District : Kutch. Bounded - East - Lagu Plot No. 254 & 255, West - Internal Road, North - Unit No. 06, South - Unit No. 08						
7.	10233444	Mr. LALSINH JAGATSINH PADHIYAR Mrs.CHANDAKVARBA LALSINH PADHIYAR SUMAN BUNGALOWS AT AND POST	Rs. 9,06,063/- (Rupees Nine Lakh Six Thousand Sixty Three Only)	Rs. 7,00,000/- (Rupees Seven Lakh Only)	Rs. 70,000/- (Rupees Seventy Thousand Only)	Physical
Description of the Immovable Property: All the rights, piece & parcel of Immovable property bearing Flat no A-307 on 3rd Floor admeasuring 43.62 Sq. Mtrs., undivided share proportionate share in the underneath land of the building and all internal and external rights thereto of the premises/campus known as "Raghukul Apartment", constructed on non-agriculture land for residential use bearing Revenue Survey No. 26/03/A/07, Situate at Moje Village: Mhetapura, Taluka: Himatnagar, District: Himatnagar of Gujarat. Bounded - East - Flat No. A-306 on 3rd Floor, West - Adj. City Survey No 13, North - Flat No. A-308 on 3rd Floor, South - Adj. City Survey No 34						

Place: Ahmedabad
 Date: 08-07-2024

Sd/- Authorised Officer,
 Tata Capital Housing Finance Ltd.

Sr. No	Loan A/c. No and Branch	Name of Borrower(s) / Co-borrower(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Possession Types
8.	9936631	Mr. KAUSHIK MAHESHBHAI GAJJAR Mr. MAHESHBHAI HIMATBHAI GAJJAR Mrs.HANSABEN GAJJAR	Rs. 4,28,985/- (Rupees Four Lakh Twenty Eight Thousand Nine Hundred Eighty Five Only)	Rs. 3,90,000/- (Rupees Three Lakh Ninety Thousand Only)	Rs. 39,000/- (Rupees Thirty Nine Thousand Only)	Physical
Description of the Immovable Property: All the rights, piece & parcel of Immovable property bearing Flat no 2E-206 on the 2nd Floor in block no 2/E, admeasuring 41.71 Sq. Mtrs., i.e. 449 Sq. Ft., i.e. 00.00 Sq. Yard, along with 13.90 Sq. Mtrs. & 37.07, undivided share proportionate share in the underneath land of the building and all internal and external rights thereto of the premises/campus known as "SHANTI RESIDENCY", constructed on non-agriculture land for residential use bearing Revenue Survey No. 749, Block No. 0, admeasuring 3960.00 Sq. Mtrs., Paiki Situate in Kadi Municipal area at Sub District: Kadi, District: Mehsana of Gujarat. Bounded - East - Flat no 2/E 205, West - Internal Road, North - Flat no 2/E 203, South - Flat no 2/E 207 and Stair						
9.	TCHHLO 2590001 0008476 0 & 1042537 5	BAKUL LILADHAR CHANDARANA. JASMITA BAKUL CHANDARANA	Rs. 799335/- (Rupees Seven Lakh Ninety Nine Thousand Three Hundred Thirty Five Only) is due and payable by you under loan account No. TCHHLO259000100084760 and an amount of Rs. 310573/- (Rupees Three Lakh Ten Thousand Five Hundred Seventy Three Only) is due and payable by you under loan account No. 10425375 totalling to Rs. 1109908/- (Rupees Eleven Lakh Nine Thousand Nine Hundred Eight Only)	Rs. 8,75,000/- (Rupees Eight Lakh Seventy Five Thousand Only)	Rs. 87,500/- (Rupees Eighty Seven Thousand Five Hundred Only)	Physical
Description of the Immovable Property: All the rights, piece & parcel of Immovable property bearing Flat No. A-401 on the 4th floor admeasuring 33.65 sq. mts. as Built up area of undivided share proportionate share in the underneath land of the building and all internal and external rights thereto of the premises/campus known as "RATNAM ELEGANCE", constructed on non-agricultural land for residential use known as "Arhanatnagar 1" bearing Revenue Survey No. 12p1 and 12q2, admeasuring 882.57 Sq. Mts of Plot no. 86-91 (Land Adm. 96-99 Sq. Mts of Plot No. 86, Land adm. 96-99 Sq. Mts of Plot No. 87, Land adm. 96-99 Sq. Mts. of Plot No. 88, Land adm 96-99 Sq. Mts of Plot No. 89, Land adm. 11-63 Sq. Mtrs of Plot No. 90, Land adm 352-98 Sq. Mtrs of Plot No. 91). Situated at Moje Village: Cholaneshwar, District & Sub District: Rajkot of Gujarat. Bounded - East - Open to Sky, West - Main Door, Common Passage, Stairs, Lift, Open to Sky after Flat No A/405, North - Open to Sky, South - Flat No. A/402 & Open to Sky.						
10.	TCHHFO25 10668556 & TCHHFO25 90010006 5890	MR. NANDAN MAHENDRABHAI RANPARA MR. CHINTAN MAHENDRABHAI RANPARA MRS. CHARMI NANDAN RANPARA MRS. CHETNA CHINTAN RANPARA MRS. VINABEN MAHENDRABHAI RANPARA	Rs. 852885/- (Rupees Eight Lakh Fifty Two Thousand Eight Hundred Eighty Five Only) is due and payable by you under Agreement No. TCHHFO259000100065890 and an amount of Rs. 4440881/- (Rupees Forty Four Lakh Forty Thousand Eight Hundred Eighty One Only) is due and payable by you under Agreement no. 10668556 totalling to Rs. 5293766/- (Rupees Fifty Two Lakh Ninety Three Thousand Seven Hundred Sixty Six Only)	Rs. 25,00,000/- (Rupees Twenty Five Lakh Only)	Rs. 2,50,000/- (Rupees Two Lakh Fifty Thousand Only)	Physical
Description of the Immovable Property: All the rights, piece & parcel of Immovable property bearing Flat no 401 on 4th floor; build up area admeasuring 62.17 Sq. Mtrs., along with Terrace Adm. 42.26 Sq. Mtrs., undivided share proportionate share in the underneath land of the building and all internal and external rights thereto of the premises/campus known as "SHRI RAM PLAZA", constructed on non-agriculture land for residential use bearing Revenue Survey No. 287/2, Plot No. 52, Situate at in municipal Corporation of Rajkot City, Sub District: & District: Rajkot of Gujarat. Bounded - East - Other property, West - Common Road, North - Shop Terrace, South - Passage						
11.	10058970	MR. DAYABHAI SHAMJIBHAI HIRANI (Borrower). Mrs. MUKTABEN DAYABHAI HIRANI (Co-borrower). Mrs. BHAVNA TILSIBHAI HIRANI (Co-borrower). Mr. TULSIBHAI SHAMJIBHAI HIRANI (Co-borrower).	Rs. 19,08,737/- (Rupees Nineteen Lakh Eight Thousand Seven Hundred Thirty Seven Only)	Rs. 6,90,000/- (Rupees Six Lakh Ninety Thousand Only)	Rs. 69,000/- (Rupees Sixty Nine Thousand Only)	Physical
Description of the Immovable Property: Schedule - A All the rights, piece & parcel of Immovable property bearing SHOP no 3, 4 & 5, on Ground Floor Shop no 3 carpet area admeasuring 10.12 Sq. Mtrs., Shop no 4 carpet area admeasuring 10.00 Sq. Mtrs., Shop no 5 carpet area admeasuring 09.03 Sq. Mtrs., Total Carpet area 29.25 Sq. Mtrs., undivided share proportionate share in the underneath land of the building and all internal and external rights thereto of the premises known as "AKAR COMPLEX", constructed on non-agriculture land for Commercial & residential use bearing Revenue Survey No. 489, Plot No. 105, admeasuring 1036-3-0 Sq. Mtrs., Ward 16/2, C.S no 232/64 Situate at Taluka: City, Sub District: Rajkot, District: Rajkot of Gujarat. Shop no 3 Carpet area 10-22 sq. mt. bounded as follows:- North by: Parking, South by: 25 Foot Road, East by : Shop No. 2, West by: Shop No. 4 Shop no 4 Carpet area 10-00 sq. mt. bounded as follows:- North by: Shop No. 5, South by: 25 Foot Road, East by : Shop No. 3, West by: 40 Foot Road Shop no 5 Carpet area 9-03 sq. mt. bounded as follows:- North by: Shop No. 6, South by : Shop No. 4, East by : Shop No. 3 and Parking, West by: 40 Foot Road						
At the Auction, the public generally is invited to submit their bid(s) personally. The Borrower(s)/Co-Borrower (s) are hereby given last chance to pay the total dues with further interest within 15 days from the date of publication of this notice, failing which the Immovable Property will be sold as per schedule. The E auction will be stopped if, amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorised Officer or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold. The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions: NOTE: The E-auction of the properties will take place through portal http://bankauctions.in/ on 25-07-2024 between 2.00 PM to 3.00 PM with limited extension of 10 minutes each.						
Terms and Condition: 1. The particulars specified in the Schedule herein have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. 2. The Immovable Property shall not be sold below the Reserve Price. 3. Bid Increment Amount will be: Rs. 10,000/- (Rupees Ten Thousand Only). 4. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. 5. The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6. For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. 7. Inspection of the Immovable Property can be done on 18-07-2024 between 11 AM to 5.00 PM with prior appointment. 8. The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. 9. In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. 10. In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. 11. Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable, as per table above. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value, as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arrears of property tax, electricity etc. 12. For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s. 4Close, Buzar No.605 A, 6th Floor, Marivaram Commercial Complex, Ameerpet, Hyderabad - 500038 through its coordinators Mr Anjith Kumar Das, 8142000725, 8142000696, 8142000662 Email - anjith@bankauctions.in and Email : info@bankauctions.in or Manish Bansal, Email id Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number - 9999078669. 13. TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower/s and the copy of the challan shall be submitted to our company. 14. Please refer to the below link provided in secured creditor's website http://url.li/odcvat for the above details. 15. Kindly also visit the link: https://www.tatacapital.com/property-disposal.html						
Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning party for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter.						